

The matter under Rule-324 raised by Sh.Jia Lal (Bharmour) :-

“I would like to bring the notice of the Government towards the old building of the Civil Hospital Bharmour. Presently, Civil Hospital is being housed in small and old building. As a result patient and Staff is suffering. The previous Government has sanctioned amount of Rs.13.15 Crore for the construction of new building of Civil Hospital Bharmour. Tender for the same has been already awarded 2 years back. But construction work has not been started yet due to one or other reason. Therefore, I would request the Government in the public interest expedite the construction of new building of the Civil Hospital Bharmour”.

Hon`ble Speaker,

The factual position of the matter raised by Sh.Jia Lal (Bharmour) is as under:-

At present, 50 bedded Civil Hospital Bharmour is functioning in the old PHC building which was constructed in 1984. The construction of CH Bharmour has been assigned to the HIMUDA by using Pre-Fabricated Technology. Accordingly, the preliminary estimate amounting to Rs. 27,55,62,600/- including W.S and S.I. enabling works for electricity fittings, Air conditioner (Hot & cold), lift and all fire fighting, gas pipes for hospital (multi-storey building) was prepared by the HP Housing and Urban Development Authority on 6-1-2017.

It is also pertinent to mention here that during the meeting, held on 9-2-2017 under the Chairmanship of Addl. District Magistrate, Bharmour, it was decided that the execution of said Civil work may be completed in time bound manner. The basic work related to Hospital will be done as Phase-I and therefore, the estimate so submitted be rationalized. Resultantly, to ensure the speedily completion of the construction work of CH Bharmour by using pre Fabricated Technology, the estimate was restricted upto Rs.19.57 crore and for which Administrative Approval of Rs.19.57 was accorded on 30-03-2017.

